

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
23-07-2024 AT 10:30 AM**

**CP (IB) No. 39/95/HDB/ 2024**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Indian Bank

**...Petitioner**

**AND**

Mrs. Shikha Palaparthi in the matter of Abhirama Steels Ltd. **...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

No representation for the Petitioner/Creditor and also for the Personal Guarantor.

However, the record reveals that a memo filed by the Chief Manager, State Bank of India i.e., the Petitioner/Creditor stating that “*due to technical reasons*” the Petitioner Bank withdrawing the Company Petition, the same may be dismissed as withdrawn. The matter in fact stands adjourned to 30.07.2024. However, in view of the memo the matter Suo-moto advanced from 30.07.2024 to this date. Perused the memo. **The Company Petition is dismissed as withdrawn. No costs.**

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**